

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 6**

**CP(IB) No. 200/Chd/Hry/2019**

**Under Section 9, IBC 2016**

**In the matter of:-**

MM Aqua Technology Ltd

...Petitioner/Operational Creditor

Vs.

Paltech Cooling Towers Pvt. Ltd.

...Respondent/Corporate Debtor

**Present through Video Conferencing:**

Mr. Pulkit Jain, Advocate for Petitioner  
None for respondent

It is submitted by learned counsel for the petitioner that the entire claimed amount has been paid by learned counsel for respondent. On instructions, he wants to withdraw the present petition. Keeping in view the statement made by learned counsel for petitioner, the present petition is dismissed as withdrawn.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

March 21, 2022  
PB